GOVERNMENT OF INDIA

SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO:3612 ANSWERED ON:16.08.2000 15 POINT PROGRAMME FOR MINORITIES DILIP KUMAR MANSUKHLAL GANDHI

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state

(a) whether 15 Point Programme for the welfare of minorities has been implement

(b) if so, the details thereof

(c) the details of achievements made under the programme, State and Territory-wise;

(d) whether the Government propose to formulate some more programmes for welfare of minor (e) if so, the details thereof; and

(f) if not, the reasons therefor

Answer

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. MANEKA GANDHI)

(a) Yes. Sir.

(b)&(c) The details of 15 Point Programme and the State/UT-wise achievements are placed at Annexure-I and II, respectively

(d),(e)&(f) The on-going 15 Point programme is being reviewed, so as to make it a more effective instrument for welfare of the minorities

ANNEXURE-

STATEMENT REFERRED TO IN REPLY TO PART(B) OF LOK SABHA UNSTARRED QUESTION NO. 3612 TO BE ANSWERED ON 16TH AUGUST 2000 REGARDING 15 POINT PROGRAMME FOR MINORITES

15-POINT PROGRAMME FOR WEI FARE OF MINORITIES

Communal Riots

Communities which have been identified as communally sensitive and not prone. District and Police Officials of the highest knows efficiency, impartiality and secular record must posted. In such areas and even elsewhere, the prevention of communal tension should be one of the primary duties of DM and SP. Their performances in this regard should be an important factor in determining the promotion prospects. 2 Good work dore in this regard by District and Police Official should be rewarded. 3 Severe action should be taken against all those who incite communal tensions or take part in violence

Special court or courts specifically earmarked to try communal offences should be set up so that offenders are brought to book speedily.

Victims of communal riots should be given immediate relief and provided prompt and adequate financial assistance for the rehabilitation.
Radio & TV must also help in restoring confidence, communal harmony and peace in such affected areas.

7 It is unfortunate that certain sections of the Press sometimes induge in tendentious reporting and publication of objectionable and inflammatory material, which may incite communal tension. Editors, printers, publishers and other concerned will cooperate in finding a way to avid publication of such materials. Recruitment to State and Central Services

In the recruitment of police personnel, State Governments should be advised to give special consideration to minorities. For this purpose, the composition of selection of Committees should be representative.

purpose, the composition of selection of Committees should be representative. 9. The Central Government should take similar action in the recruitment of personnal to the Central Police Forces. 10. Large scale employment opportunities are provided by the Railways, Nationalised Banks and Public Sector Enterprises. In these cases also the concerned departments should areaus that special considerations given to recruitment from minority communities. In Integration is a starting of coaching cases are today legising the sectors and the police Forces. 10. The acquisition of technical skills by those minority by the sectors. The sector sectors are also the concerned departments should are today and the sector sector sector sectors are today legising behind would also help in national development arrangements should be made to set up (TT s and polycerkrics by Comment) of these communities. 13. The acquisition of technical skills by those minorities who are today legising behind would also help in national development arrangements should be made to set up (TT s and polycerkrics by Comment of privite agencies in predominaly minority areas concerning admission in such institutions of adequate number of privites agencies in predominaly minority areas concerning admission in such institutions of adequate number of privites agencies in predominaly minority areas concerning admission in such institutions of adequate number of privites agencies in predominaly minority areas concerning admission in such institutions of adequate number of privites agencies in predominaly minority areas contrained and the sectors and the sectors belonging to these communities. Sectors in a 13. In various development programmes including the 2-Drived Programmes case should be also the sectors in a sector and sector admission in such as the protects and directations in more places. Suitable steps should baken to deal with such problems on an expeditions and assistaciory basis. 15. Problems researce to be addred to an a contributing b

, rublem: grievances re minority.

ANNEXURE-I

STATEMENT REFERRED TO IN REPLY TO PART(C) OF LOK SABHA UNSTARRED QUESTION NO. 3612 TO BE ANSWERED ON 16TH AUGUST 2000 REGARDING 15 POINT PROGRAMME FOR MINORITIES

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7 Kerala 1 1 166 N.A. nil nil N.A. nil nil nil

8. Maharashtra nil - - - - - 266 - 266 -